THE PUNJAB CUSTOM (POWER TO CONTEST) ACT, 1920.

Punjab Act II of 1920.

[Received the assent of the Lieutenant-Governor of Punjab on the 6th April, 1920, and that of the Governor-General on the 1st May, 1920, and was first ²publihsed in the Punjab Gazette of the 28th May, 1920.1

1	2	Short title	Whether repealed or otherwise affected by legislation
Year	No.		
1920	II	The Punjab Custom (Power to Contest) Act, 1920	Amended by the Indian Independence (Adaptation of Bengal and Punj ab Acts) Order of 1948 (G. G. O. 40)
		•	Amended by the Adaptation of Laws Order, 1950 Extended to the territories, which immediately before the 1st Novem ber, 1956, were comprised in the State of Patiala and the East Punjab States Union by Punjab Act 43 of 1960 ³ Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1963.

An Act to restrict the power of decendants or collaterals to contest an alienation of immovable property or the appointment of an heir on the ground that such alienation or appointment is contrary to custom.

Whereas it is expedient to enact certain restrictions on the power of descendants or collaterals to contest an alienation of immovable property or the appointment of an heir on the ground that such alienation or appointment is contrary to custom: And whereas the previous sanction of the Governor-General has been accorded under section 79(2) of the Government of India Act, 1915, to the passing of this Act; It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Custom Title and ex-(Power to Contest) Act, 1920.

Preamble.

¹For Statement of Objects and Reasons, see Punjab Gazette, 1919, Part V, pages 24—25, for Proceedings in Council, see ibid, 1919, Part V, pages 73—82, 424 and ibid, 1920, Part V, pages 103—119.

²See Punjab Gazette, 1920, Part V, page 255.

³For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1960, page 2010.

(2) It extends to '[Union territory of Chandigarh].

Definitions.

2. In this Act-

- "Alienation" includes any testamentary disposition of property.
- "Appointment of an heir" includes any adoption made or purporting to be made according to custom.

Scope of Act.

3. This Act shall apply only in respect of alienations of immovable property or appointments of heirs made by persons who in regard to such alienations or appointments are governed by custom.

Savings.

- 4. This Act shall not affect any right to contest any alienation or appointment of an heir made before the date on which this Act comes into force.
- Rights of fe- 5. Nothing in this Act shall apply to any alienation or appointment of an heir by a female.
- the right to contest alienations and notwithstanding anything to the contrary contained in
 and appoint-section 5, Punjab Laws Act, 1872, no person shall contest
 ments of heirs. any alienation of ancestral immovable property or any appointment of an heir to such property on the ground that
 such alienation or appointment is contrary to custom, unless
 such person is descended in male lineal descent from the
 great-great-grandfather of the person making the alienation or appointment.

Alienation non-ancestral property.

of 7. Notwithstanding anything to the contrary contained in section 5, Punjab Laws Act, 1872, no person shall contest any alienation of non-ancestral immovable property or any appointment of an heir to such property on the ground that such alienation or appointment is contrary to custom.

¹Substituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.